

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

**Original Application No.290/00169/2014
with
Misc. Application No.290/00102/2015**

Jodhpur, this the 29th day of September, 2015

CORAM

**Hon'ble Mr. Justice Harun-Ul-Rashid, Judicial Member
Hon'ble Ms. Meenakshi Hooja, Administrative Member**

Dr. (Mrs.) Farzana Praveen; Ex. Sr. Research Associate, W/o Dr. M.S. Khan, age 61 years, R/o 15, J.K. Nagar, Opposite India Harvest Church, Shobhawaton ki Dhani, Pal Road, Jodhpur-342 005 (Rajasthan). Last employed office address : Central Arid Zone Research Institute Jodhpur.

.....Applicant

Mr. N.M. Vyas, counsel for applicant.

Versus

- 1. The Secretary, Ministry of Agriculture, Government of India, Krishi Bhawan, New Delhi.
- 2. The Director General, Indian Council of Agriculture Research, Krishi Bhawan-II, Pusa, New Delhi-110012.
- 3. The Director, Central Arid Zone Research Institute, Jodhpur-342 003.

Mr. A.K. Chhangani, counsel for respondents.

ORDER (Oral)

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985, seeking the following reliefs:-

"(a) The letter of CAZRI (respondent No.3) dated 19.03.2014 (Annexure-A/1) & 27.02.2014 (Annexure-A/2), rejecting the representation of the applicant dated 17.05.2013 (Annexure-A/3), may kindly be declared illegal and same may be quashed and set aside and

(b) Applicant may be allowed the enhanced financial benefits of Sr. Research Associates revised time to time from 01.04.1994 to the date of her superannuation i.e. 31.12.2012 as per the due drawn statement attached with the Annexure-A/12 dated 27.01.2014"

2. When the matter was taken up for final consideration today, the learned counsel for the applicant brought to our notice Annexure-A/13, order dated 13.07.2012, passed by this Tribunal in OA No.221/2010. The said OA was filed seeking for a direction to the Director General, Indian Council of Agriculture Research, Krishi Bhawan, New Delhi to regularise the pay scale of Senior Research Associates of the Central Arid Zone Research Institute, Jodhpur, with reference to the pay scales of 5th CPC and for other consequential reliefs.

3. Vide order dated 13.07.2012 (Annexure-A/13), this Tribunal disposed of the said OA directing the Director, Central Arid Zone Research Institute, Jodhpur, to submit a fresh proposal to the 2nd respondent who is Director General, Indian Council of Agriculture Research, Krishi Bhawan, New Delhi, with regard to revision of pay scales of Senior Research Associates of the Central Arid Zone Research Institute, including that of the applicant therein, within 60 days from the receipt of this order and on receipt of the said proposal, the second respondent ICAR, shall pass appropriate orders on the same, in accordance with the law and Rules, within 90 days therefrom.

4. In the light of Annexure-A/13 order, we are inclined to dispose of this OA on similar lines. Accordingly, the original application is disposed of directing the respondent No.3 to submit a fresh proposal to the 2nd respondent with regard to Revision of pay scales of Senior Research Associates of the 3rd respondent Institute, including that of the applicant, within 60 days from the receipt of this order and on receipt of the said proposal, the second respondent ICAR, shall pass appropriate orders on the same, in accordance with the law and Rules, within 90 days therefrom.

The OA is thus disposed of. Accordingly, the MA No.102/2015 is also disposed of. No order as to costs.



**[Meenakshi Hooja]
Administrative Member**



**[Justice Harun-Ul-Rashid]
Judicial Member**

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